

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 267 OF 2017

Dated: 29th October, 2018

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. B. N. Talukdar, Technical Member (P&NG)

In the matter of:

GAIL India Ltd. Appellant(s)
Versus
The Petroleum & Natural Gas Regulatory Board Respondent(s)

Counsel for the Appellant(s) : Ms. Neelima Tripathi
Mr. Gurjan Singh

Counsel for the Respondent(s) : Mr. Rahul Sagar Sahay
Mr. Siddharth Bangar

ORDER

Learned counsel for the Appellant seeks more time to file rejoinder. Time is granted. She may file the rejoinder along with IA within two weeks, i.e. on or before 12-11-2018 with advance copy to the other side.

List the matter on **13-11-2018**.

(B. N. Talukdar)
Technical Member (P&NG)
tpd/js

(Justice Manjula Chellur)
Chairperson